

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1376
ANSWERED ON:03.08.2006
ENCROACHMENT OF DEFENCE LAND
Khan Shri Sunil

Will the Minister of DEFENCE be pleased to state:

- (a) whether it has come to the notice of the Government that about 3 acres of defence land under the Varanasi Cantonment has been encroached upon and is being exploited commercially;
- (b) if so, the details thereof;
- (c) whether any action has been taken to get the land back; and
- (d) if so, the details in this regard?

Answer

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) to (d): Although the details of the defence land have not been mentioned in the question, in a case pertaining to Bungalow No. 7, Varanasi Cantonment, the Holder of Occupancy Rights of the Bungalow has unauthorisedly permitted part of the bungalow to be used for commercial purposes. There is no encroachment of defence land involved. The Defence Estate Officer has initiated eviction proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.